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BENCH-I**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(CAA)No.450/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R****ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th January 2018, 10.30 A.M**

Name of the Company	Tega Industries Limited.		
Under Section	230-232		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. TIAINLA
Deputy Director

O/o Regional Director
(Eastern Region),
Ministry of Corporate
Affairs

16.1.18

1. S.K. TIWARI

for Petitioner/
Transferee/
Amalgamated
Company

J. Tiwari
16.1.18

ORDER

Ld. Counsel for the petitioner is present. Dy. Director, RD (ER), Ministry of Corporate Affairs is present.

Petitioner has filed affidavit of compliance which shows that notice on the Income Tax Authorities has been served on 04.12.2017 and the said notice contained PAN Number of the applicant Company. As per receipt given by

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the Income Tax Authorities, it appears that notice has been served on 04.12.2017. Petitioner has also filed affidavit of compliance which shows that the notices on Regional Director, Central Government, Registrar of Companies and Official Liquidator have been served and notice has also been published in newspaper. Copy of this document is annexed with the supplementary affidavit dated 01.11.2017. Petitioner has not filed any affidavit which shows that after publication of notice in the newspaper whether any objection from any of the parties have been received or not. Petitioner is directed to file affidavit within seven days showing that after publication of the notice whether any objection has been received or not.

List on 01.02.2018 for hearing.

8d

(Jinan K.R.)
Member (Judicial)

8d

(V.P. Singh)
Member (Judicial)